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Title: Issue regarding police shooting in Thoothukkudi Parliamentary Constituency.

SHRIMATI KANIMOZHI (THOOTHUKKUDI): The police shooting in Thoothukkudi against innocent protesters shocked the conscience of the entire nation. This happened on 22nd May, 2018. Thirteen people were killed. They were shot there on the spot and were killed and three more died due to the injuries sustained. So, the death toll is 16. The hon. Madurai Bench of Madras High Court on 14.8.2018 ordered the case to be shifted to CBI and directed that the investigation should be completed in four months. But it has been over a year after the shooting and 10 months after the court ordered the CBI enquiry, but the CBI has not even named one single police personnel in the FIR. With this state of investigation, how is it that the Thoothukkudi people will be re-assured of any justice?

Sir, the National Human Rights Commission which took *suo moto* cognizance of the incident had sent its team, but unfortunately, relying on the Tamil Nadu Government's report, it has closed its findings without making it public. The families of the injured and the families of the deceased have not been properly compensated. The injured are not able to go for further treatment because the compensation is inadequate and the jobs given to them are not good enough. Sir, we have to make sure that the people who have been hurt, the people of Thoothukkudi are given justice because there are so many young people killed. A girl who was 17 years old called Snowlin was shot in her head and killed. The justice was not done to the people of Thoothukkudi.

माननीय अध्यक्ष :

श्री बी. मणिकम टैगोर को श्रीमती कनिमोझी करुणानिधि द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।